

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No.5973 of 2020**

-----  
Md. Saif Ali @ Raja   ....    ....    ....    Petitioner  
Versus  
The State of Jharkhand   ....    ....    ....    Opposite Party  
-----

**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**  
-----

**Order No.05 Dated- 10.09.2021**

The record is put up today as the letter is received from Mr. Niraj Kumar Vishwakarma, Additional Sessions Judge, Seraikella-Kharsawan wherein he has intimated that he could not dispose of the case within the stipulated time, is not satisfactory.

Mr. Niraj Kumar Vishwakarma, Additional Sessions Judge, Seraikella-Kharsawan or his successor court is directed to submit a report within four weeks enclosing therewith the copies of the service report of notices/summons issued to each of the witnesses cited in the charge sheet of this case and also intimating therein as to what steps have been taken by him if the summons/notices have not been served upon the witnesses and if the summons/notices has been served upon the witnesses but they have not turned up for recording of their evidence then Mr. Niraj Kumar Vishwakarma or his successor is directed to intimate as to what steps he has taken for ensuring their attendances to be examined as witnesses in the trial.

Further, Mr. Niraj Kumar Vishwakarma, Additional Sessions Judge, Seraikella-Kharsawan or his successor, if any, is directed to proceed with the trial on day-to-day basis as directed in the order dated 05.01.2021 and six months' extension is allowed to the learned Judge from the date of receipt of copy of this order to conclude the trial.

The report must be submitted within four weeks.

**(Anil Kumar Choudhary, J.)**